

183
BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 90 OF 2023

IN THE MATTER OF:-

Ravindra Kuber Walawade.

.... Applicant.

V/s.

Padmabhushan Vasantdada Ptil Govt.

Hospital & Ors.

.... Respondents.

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT No. 3 & 4.

I, Vidyasagar V. Killedar, aged about 50 years, occupation-service, the Sub Regional Officer, Maharashtra Pollution Control Board at Sangli having my office at Udyog Bhavan, Vishrambag, Sangli-416415. I am filing this affidavit on behalf of the Respondent No – 3 & 4 do hereby solemnly affirm state as under.

I am working as the Sub Regional Officer, Sangli with the Maharashtra Pollution Control Board w.e.f. August 2024. I am well conversant with the facts and circumstances of the case as well as the record of the case lying in my office, I am filing this Affidavit only with a limited purpose of bringing on record true facts of the case as under.

1. I, say and submit that the Respondent No. 1- Padmabhushan Vasantdada Patil Govt. Hospital Sangli. has applied for Combine Consent Authorization (CCA) as per Board Circular regarding revision of industry category as Red and Orange based on pollution potential vide letter No.MPCB/PSO/BMW/C-220204-FTS-0045, Dated 04-02-2022, under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, Bio Medical Waste Management Rules, 2016 as well as Hazardous and Others Wastes (Management and Transboundry) Rules. 2016 bearing UAN No. MPCB-CONSENT-0000227461 Dated 01-12-2024 along with



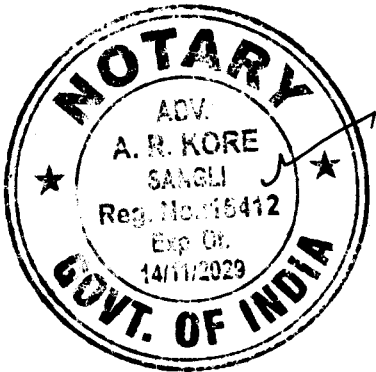
Noted & Registered
at Serial Numbers ...1025/2024
2

[- 2 DEC 2024

necessary documents. A copy of application for Combine Consent Authorization is enclosed marked as an **Annexure-"A"**

2. I, say and submit that the Hon'ble National Green Tribunal has directed to Maharashtra Pollution Control Board to assess the amount of Environment Damage Compensation (EDC) with respect to not setting up STP as well as not obtaining CC&A, in terms of the principle laid down in the case of Paryavaran Suraksha Samiti and Ors. Vs. Union of India and Ors. (Original Application No. 593/2017) vide order dated 30-11-2023. In compliance of the said order the Respondent Board has initiated following action which are summarized as follows:-

- i) I, say and submit that accordingly in pursuant to the order dated 30/11/2023, Total Environmental Damage Compensation (EDC) amounting of Rs. 4,32,00,000/- (Rs. Four Crore Thirty-two lakhs only) has been calculated based on the Central Pollution Control Board (CPCB) guidelines for imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities. As per the Hon'ble National Green Tribunal's Order dated 12.03.2019 in the matter of (Original Application 710 of 2017).The said Environment Damage Compensation (EDC) is calculate for the period up to 01-04-2012 to 28-01-2024. The said Environment Damage Compensation amount has been submitted to Hon'ble National Green Tribunal through affidavit submitted on dated 23-02-2024.
- ii) I, say and submit that Respondent Board has already issued Non-compliance letter issued bearing No. MPCB / SRO / Sangli /WN/2212/120001, on 12-12-2022, Show Cause Notice bearing No.MPCB/RO/KOP/BMW/SCN/2212290002 dated 29-12-2022



and Proposed Direction bearing No. MPCB / RO/ KOP/ PD /2303070001 dated 07-09-2023 for non-provision of Sewage Treatment Plant and not obtaining of Combine Consent and Authorization and directing to the Respondent No 1 to take short / long term measures / time bound action plan immediately. The said directions reply received from Respondent No.1 on dated 30-11-2024 bearing Marathi letter No. 381 Dated 30-11-2024. A copy of reply letter is enclosed marked as an Annexure-“B”

- iii) I, say and submit that as per Hon'ble National Green Tribunal (WZ) Pune order dated 08-11-2024 regarding additional Environment Damage Compensation (EDC) to be calculate by the MPCB on the same principle. The Respondent Board has calculated additional Environment Damage Compensation (EDC) w.e.f. 29.01.2024 to 29.11.2024. The details of additional Environmental Damage Compensation (EDC) are as under-

$$\text{HCFs} = \text{HR} \times \text{T} \times \text{S} \times \text{R} \times \text{N}$$

Where; HR – Health Risk factor.

T - Type of Healthcare Facility.

S – Size of Health Care Facility.

R – Environmental Compensation factor.

N– Number of days of Violation.

i.e.

$$\text{HR Score} = 10 + 15 + 15^{(5 \times 3)} = 40$$

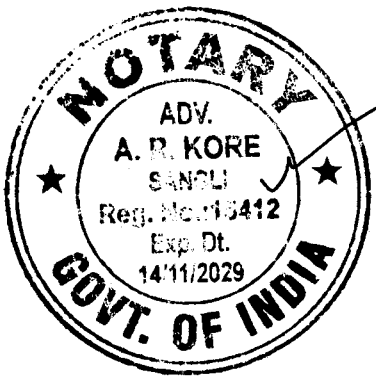
$$\text{T} = 1.0$$

$$\text{S} = 1.0$$

N = 306 days (from 29-01-2024 to 29.11.2024 date of EDC calculation).

$$\text{R} = 250$$

Therefore, $\text{HCFs} = \text{HR} \times \text{T} \times \text{S} \times \text{R} \times \text{N}$



186

HCF's = $40 \times 1.0 \times 1.0 \times 306 \text{ (days)} \times 250 = \text{Rs. } 3060000/-$

Therefore the additional Environmental Damage Compensation (EDC) to Government Collage and Hospital Miraj, is Rs. 3060000/- (Rs. Thirty Lakhs Sixty Thousand only). A copy of detail Environmental Compensation Calculation report is enclosed marked as an Annexure-
"C".

- iv) I, say and submit that as per Hon'ble National Green Tribunal (WZ) Pune order dated 08-11-2024, Now the Respondent Board has issued once again show cause notice bearing No. MPCB/RO/KOP/BMW/SCN/241202-FTS-0108 dated 02-12-2024, A copy of Show Cause Notice is enclosed marked as an Annexure-"D"

Solemnly affirmed on the day ^{2nd December} ~~2nd November~~, 2024.

Identified by

Ampati
(Adv. A. M. Patil)

For and on behalf of Respondent No.3 & 4.

(B) Killedar
(Vidyasagar V. Killedar)
Sub Regional Officer-Sangli.



2-2 DEC 2024

1 No. of Correction

VERIFICATION

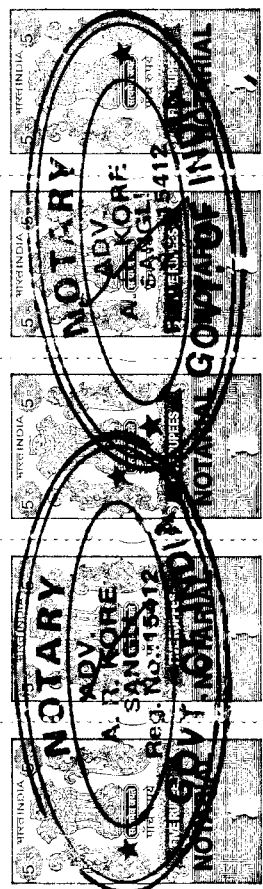
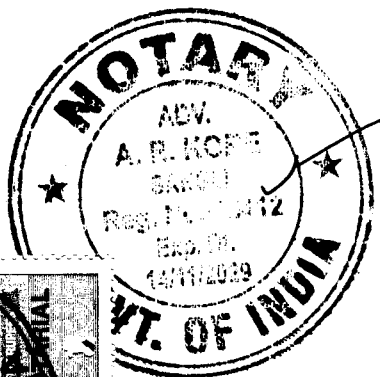
I, Vidyasagar V. Killedar, Age-50 Years, working as Sub Regional Officer, Maharashtra Pollution Control Board at Sangli having my office at Udyog Bhavan, Vishrambag, Sangli-416416 do hereby state on solemn affirmation what is stated in the forgoing affidavit in reply to my own knowledge and I believe the same to be true and correct.

Solemnly affirmed on the day 2nd, December, 2024.

For and on behalf of Respondent No. 3 & 4.

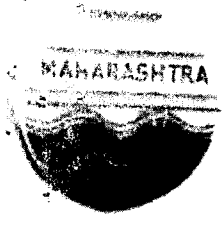
(Vidyasagar V. Killedar)
Sub Regional Officer-Sangli.

2 DEC 2024



Solemnly affirmed before me
Shri Vidyasagar V. Killedar R/o Sangli
Who is identified before me
Shri Amit M. Patil Adv.
whom personally known. R. Sangli

[Signature]
21/12/2024
ADV. A. R. KORE
NOTARY REG. NO. 15412,
GOVT. OF INDIA
Kaveri App., Saraswatinagar,
SANGLI - 416 416 (M.S.)



188

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Annexure-A

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Bio-Medical Wastes Management Rules, 2016 as amended, Hazardous waste (M,& TM)n Rules, 2016, in connection with my/our/existing/proposed activity from the premises as per the details given below.

1. General Information

UAN No:
MPCB-CONSENT-0000227461Application submitted on:
01-12-2024

Industry Information

| | | |
|---|-----------|--------|
| Industry Type: | Category: | Scale: |
| R30 Health-care Establishment (as defined in BMW Rules) | Red | S.S.I |

| | |
|-------------------------|--------------|
| Consent To: | Submit to: |
| Operate (Plain Renewal) | SRO - Sangli |

Consent to Establish Details

| | | |
|-------------------------------------|---------------------------|---------------------------------|
| Consent to Establish No. | Consent to Establish date | Consent to Establish Valid Upto |
| | 01-01-1970 | 01-01-1970 |
| Previous Consent No. | Previous Consent date | Previous Consent Valid Upto |
| MPCB/PAMS/BMW/KP-9807-12/KP-22/2012 | 22-01-2013 | 28-02-2013 |

Particulars of Applicant (Owner/Occupier/Any other Authorised Person)

First Name Father / Husband Name
Dr. PRAKASH DATTATRAYMobile No Telephone/Fax
9422040331PAN No Address
AAXPG4371R VANKATESH-SHRAUSTEE R-BANGLOW MADHAVNAGAR RAD GOLDEN PARK SANGLILast Name Designation
GURAV DEANEmail Aadhar No
pvpghsangli@yahoo.in 349738686737Pin Code
416410

2. Health Care Facility (HCF) Information

a) Name of the Health Care Facility

PADMABHUSHAN VASANTDADA PATIL GOVERNMENT HOSPITAL, SANGLI

b) Address for Correspondance

| | | |
|-------------------------------------|---|-----------------------------------|
| Pin Code 416416 | District Sangli | City/Town Miraj |
| Survey/Gut No. 141/1 | Name of premises /Building CIVIL HOSPITAL | Road/Street CIVIL CHOWK |
| Area/Locality Sangli City | Email pvpghsangli@yahoo.in | Website URL NA |

c) Onwership of Facility

State Government

Name of the Department

MEDICAL EDUCATION AND DRUG DEPARTMENT

Land Ownership

Self Owned

d) Month and year of commissioning of the HCF

01/01/1970

e) Area of the Facility / Hospital

i) Total plot area (in square meter)

122417.40

ii) Built up area (in square meter)

80937.12

iii) Open Plot Area (Sq.Mtr)

40468.56

f) Enter Latitude and Longitude of site (In degrees)

Latitude (In degrees)

0

Longitude (In degrees)

0

g) Does HCF have Operation Theatre

No

Number of OT

7

h) Does HCF have Laundry facility in premises

Yes

No of Washing Machines

1

Capacity (Kg/Cycle)

50.00

i) Does HCF have Canteen/Cafeteria facility in premises

Yes

Area (Sq.Ft.)

101.17

Water Consumption/day (CMD)

1.00

No of Cafeteria

1

j) Does HCF have Hostel/Residential quarters in premises

Yes

Nos

2

Area (Sq.Ft.)

1011.71

Total No. of Rooms / Quarters

80

Total No. of Persons / Residential Total Water Consumption (CMD)

160

12.80

3. BMW Authorization Details

a) Type of health treatment system

Medicine

b) Government Notification Details

Total number of Beds Government Notification No Date of Notification

c) Diagnostic and Pharma Facilities available in Premises

| | | | |
|----------------------|-----|----------------------------------|------|
| Pathology Lab | Yes | Average Samples/day | 1500 |
| Blood Bank | Yes | Number of Bags used/Month | 400 |

d) Whether HCE intended to Sale / Handover liquid BMW for R&D purpose

No

Category wise Bio-Medical Waste Collected ,Treated,Disposed

| Sr. No | Category | Type of Waste | Quantity not to exceed (Kg/M) |
|--------|---------------------|---|-------------------------------|
| 1 | Yellow | a) Human Anatomical waste | 1500.00 |
| | | b) Animal Anatomical Waste | 0 |
| | | c) Solled Waste | 300.00 |
| | | d) Expired or Discarded Medicines | 1250.00 |
| | | e) Chemical Waste | 1300.00 |
| | | f) Chemical Liquid Waste | 1250.00 |
| | | g) Discarded linen, mattresses, beddings contaminated with blood or body fluid. | 1150.00 |
| | | h) Microbiology Biotechnology and other clinical laboratory waste | 1205.00 |
| 2 | Red | Contaminated waste (Recyclable) | 1200.00 |
| 3 | White (Translucent) | Waste sharps including Metals | 1200.00 |
| 4 | Blue | a. Glassware | 700.00 |
| | | b. Metallic body implants | 100.00 |

Do you Have Equipment Installed for Pretreatment of Yellow (g), (h) Category Waste

No

Whether you have establish a Bar-Code system for Bag or Containers containing Bio-Medical waste

Yes

Common Facility Membership Details (CTF)

| CTF Name | Membership Number | Issued Date |
|---|-------------------|-------------|
| M/s. Surya Central Treatment Facility, Sangli | SC20242504570 | 31-03-2025 |

4.Consent Details

a) Sources of Water

i) Surface Water Yes

Name of the water supply Water Consumption Quantity (CMD)

Mun Corporation Miraj Sangli 100

ii) Ground Water No

iii) Tanker Water No

b) Water Consumption Details

| Raw Water (CMD) | Recycle Water (CMD) | Total Water Quantity Requirement (CMD) |
|-----------------|---------------------|--|
|-----------------|---------------------|--|

75.00

25.00

191¹⁰⁰

(4)

c) Water consumption for different uses (CMD)

| Purpose | Consumption | Effluent Generation | Disposal |
|---|---------------|---------------------|--|
| Domestic Purpose | 88.0 | 79.5 | Recycle,Local Bodies Sewer,On Land For Gardening |
| Pathology Laboratory, Floor washing, Operation Theater | 10 | 8 | Recycle,On Land For Gardening |
| Laundry | 2.0 | 0.5 | Recycle,Local Bodies Sewer,On Land For Gardening |
| Industrial Cooling,spraying in mine pits or boiler feed | 0 | 0 | NA |
| Total | 100.00 | 88.00 | |

d) Waste Waster Treatment

Have you installed STP or ETP

Yes

1. Sewage Treatment Plant: Yes
2. Effluent Treatment Plant: Yes
3. Combined Treatment Plant: No

Sewage Treatment Plant

Capacity(CMD)

111.00

Preliminary: Yes Preliminary Treatment: Bar Screens,Grit Chamber,Oil & Grease Removal

Primary: Yes Primary Treatment:

Secondary: Yes Secondary Treatment: Anaerobic Treatment System,Activated Sludge Process (ASP),Secondary Clarifier

Tertiary: Yes Tertiary Treatment: Sand & Carbon Filter,Chlorination

Advance: Yes Advance Treatment: Reverse Osmosis

Effluent Treatment Plant

Capacity(CMD)

10

Preliminary: Yes Preliminary Treatment: Bar Screens,Grit Chamber,Oil & Grease Removal

Primary: Yes Primary Treatment: Neutralization Tank,Primary Clarifier / Settling

Secondary: Yes Secondary Treatment: Anaerobic Treatment System,Activated Sludge Process (ASP),Secondary Clarifier

Tertiary: Yes Tertiary Treatment: Sand & Carbon Filter,Chlorination,UV Treatment

Advance: Yes Advance Treatment: Reverse Osmosis

e) Other waste generation details

1) Municipal Solid Waste

a) Biodegradable Waste(kg/day)

0

b) Recyclable Waste(kg/day)

0

c) Domestic Hazardous Waste(kg/day)

0

Air Pollution

Whether D.G. Set Installed

Yes

| | | | | | | |
|---------------|------|-----------|----------|------|-----------------------|---------------------------------------|
| Capacity(KVA) | Make | Fuel Used | Fuel QTY | Unit | Stack Height In meter | Accoustic Enclosure for noise control |
|---------------|------|-----------|----------|------|-----------------------|---------------------------------------|

MS

Diesel

50.00

Ltr/day

450

192⁽⁵⁾

NO

you have Boiler installed

Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder/etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole

No

Platform

No

Ladder

No

| Parameter | Permissible Limiting concentration | Latest 3 Sampling Dates | | |
|--------------------------|---|-------------------------|----------|----------|
| | | 1st Date | 2nd Date | 3rd Date |
| | | NA | NA | NA |
| Particulate matter | 50 mg/Nm ³ | 0 | 0 | 0 |
| Nitrogen oxides | 400 mg/Nm ³ | 0 | 0 | 0 |
| HCL | 50 mg/Nm ³ | 0 | 0 | 0 |
| Total Dioxins and Furans | 0.1 ng TEQ/Nm ³ (at 11% O ₂) | 0 | 0 | 0 |
| Hg and its compounds | 0.05 mg/Nm ³ | 0 | 0 | 0 |

Whether you have provided Online Continuous Emission Monitoring Systems (OCEMS)

No

Quantity of ash generated from Boiler (Tonnes/ month):

Mode of Disposal of Boiler ash

Provision Of Alternate Electric Supply

No

Separate Electricity Meter Provided to Pollution control Devices

No

Hazardous Waste

CHWSDF Details

CHWTDF Facility Name

SURYA CENTER TREATMENT FACILITY PVT LTD

CHWTDF Membership Number

SC20242504571

| Hazardous Waste Details | | |
|-------------------------|----------------|----------------------|
| Description | Waste Category | Quantity in MT/Month |
| Incineration Ash | 37.3 | 0 |
| STP/ETP | 35.3 | 0 |
| Used Oil | | 0 |

| Non-Hazardous Waste aspect | | | | | |
|----------------------------|----------|-----|-----------|-----------|---------|
| Description | Quantity | UOM | Treatment | Treatment | Remarks |
| NA | 0 | 0 | NA | NA | NA |

5. Additional Information

Do you have Bio Medical Waste Management Committee Constituted

Yes

Average Cost (O & M) for ETP/STP

6500000

Average Cost of APCD Rs/Year

1000000.00

Brief details of tree plantation/green belt development within applicant's premises

| | | |
|--------------------------------|---------------------------|--------------------------------|
| Open Space Availability | Plantation Done On | Number of Trees Planted |
| 40468 | 120 | 220 |

Whether Environmental Statement submitted

No

Environmental Statement submitted Date

01-01-1970

Any other additional information that the applicants desires to give

Do you have Infection Control Committee Constituted

No

6. Financial Details

Is there any Bank Gurantee impose on you during previous Consent/Authorization period.

No

| Bank Gurantee Number | Date | Valid Up To | Amount | Bank Name | Branch |
|----------------------|------------|-------------|--------|-----------|--------|
| 0 | 01-01-1970 | NA | 0 | NA | NA |

| Additional Bank Gurantee Details, if Any | | | | | |
|--|------------|-------------|--------|-----------|--------|
| Bank Gurantee Number | Date | Valid Up To | Amount | Bank Name | Branch |
| 0 | 01-01-1970 | NA | 0 | NA | NA |



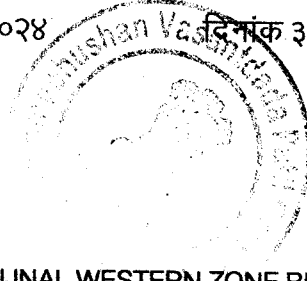
जा.क्र.पवपाशारुसां/नियोजन/हरित लवाद/सुनावणी/दंड/ ३८१ /२०२४

दिनांक ३०/११/२०२४

प्रति,

मा.उपप्रादेशिक अधिकारी,

महाराष्ट्र प्रदुषण नियंत्रण मंडळ, सांगली.



विषय :- BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE
Ravindra Kuber Walawade--Applicant (O.A. ९०/२०२३)
V/S.

Padmbhushan Vasantada Patil Govt. Hospital, Sangli.

संदर्भ :- १. सब रजिस्टार ऑफिसर एम.पी.सी. बोर्ड सांगली यांचे पत्र क्रमांक NO.MPC/SRO-
Sangli/WN/२२१२१२०००१ Date १२/१२/२०२२.

२. रिजनल ऑफिसर कोल्हापूर यांचे शोकास नोटीस क्र.MPCB/RO/KOP/BMW/SCN/
२२१२२९०००२ Date २९/१२/२०२२

३. रिजनल ऑफिसर कोल्हापूर यांचे शोकास नोटीस क्र.MPCB/RO/KOP/PD/२३०९०७०००१
Date ०७/०९/२०२३.

४. The National Green Tribunal Western Zone Bench, Pune येथील O.A. No. ९०/२०२३
Date ०८/११/२०२४

मा.महोदय,

उपरोक्त विषयास अनुसरुन NGT च्या ऑर्डर मध्ये नमूद केल्याप्रमाणे आपल्या विभागाकडून बंदचे आदेश का देण्यात येवू नये असे नमूद आहे. आपणांस विनंती करण्यात येते की, आम्ही आमच्या रुग्णालयासाठीची आपल्या विभागाचे COMBINED CONSENT AUTHORIZATION (CCA) सर्टिफिकेट घेणे, STP/ETP Plant बांधणे, बायोमॅडिकल वेस्ट वैद्यकीय कचरा व्यवस्थापन विल्हेवाट कंपनीकडून प्रमाणपत्र घेणे वा नूतनीकरण करणे इ.यापैकी COMBINED CONSENT AUTHORIZATION (CCA) ची पूर्तता एक दोन दिवसात च करित आहोत. उपरोक्त मेहरबान हरित लवाद यांचे कडील प्राप्त आदेशात नमूद केल्याप्रमाणे बंद च्या आदेशाबाबत आपणांस विनंती करण्यात येते की, हे रुग्णालय शासकीय आहे. सदर रुग्णालयात अत्यावश्यक रुग्ण सेवा देत असून या रुग्णालयात दररोज बाह्यरुग्ण विभागामध्ये ८०० ते ९०० व आंतररुग्ण विभागात या रुग्णालयामध्ये ३९० बेड मंजूर असून त्यापैकी दररोज ४०० आंतररुग्ण म्हणून उपचारासाठी दाखल होत असतात. हे रुग्णालय बंद झाल्यास येणारे रुग्ण उपचारापासून वंचित राहू शकतात. महाराष्ट्र जीवन प्राधिकरण विभाग, सांगली यांचेकडून या रुग्णालयात STP/ETP Plant कार्यान्वित करण्यासाठी महाराष्ट्र प्रदुषण महामंडळाच्या निकषानुसार नवीन ड्रेनेज लाईन, STP व ETP प्लॅट बसविण्यासाठी येणारा खर्च रुपये ९,३६,१२,८४०/- (रुपये नऊ कोटी छत्तीस लाख बारा हजार आठशे चाळीस मात्र) इतक्या रक्कमेचे खर्चाचे अंदाजपत्रक प्रस्तावास ४२१०००४१ (५३) मोठी बांधकामे अंतर्गत प्रशासकीय मान्यता देण्याबाबत प्रस्ताव संचालनालय, वैद्यकीय शिक्षण येथे सादर करण्यात आले आहे. तरी रुग्णालयातील अत्यावश्यक रुग्ण सेवेच्या दृष्टीन बंदचे आदेश देण्यात येवू नये, आम्हाला मुदत मिळावी ही नम्र विनंती.

आपला विश्वासू,

अधिष्ठाता,

पद्मभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली.

प्रत माहितीसाठी सविनय सादर

मा.आयुक्त, वैद्यकीय शिक्षण, संशोधन व आयुष, मुंबई.

SURYA CENTER TREATMENT FACILITY PVT. LTD.

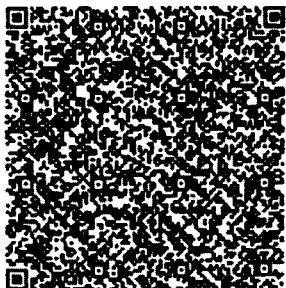
BIO MEDICAL WASTE DISPOSAL PLANT



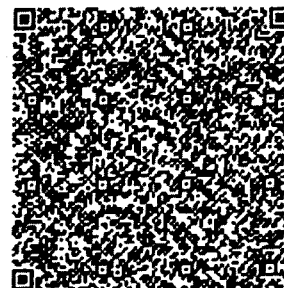
CST.NO. 79,79A, 80 ARWADE MILL, BALAJI MILL ROAD, NORTH SHIVAJI NAGAR, SANGLI 416416

Tel. No.: 8411811005 Mob: 9823184999. GSTIN - 27ABJCS9911R1ZC

MPCB Licener No. : Format 1.0/CC UAN No. 0000146751/CR/230200193211R1ZC



Offline Verification



Online Verification

Registration Certificate

Certificate # : SC20242504570

Date: 30-11-2024

This is to certify that **Padmabhushan Vasantdada Patil Government Hospital Sangli, Civil CHowk, Sangli., Sangli City, Tal. : Miraj, Dist. :Sangli, Pin: 416416** is registered with **Surya Center Treatment Facility Pvt. Ltd. Sangli** for Management of Bio Medical Waste in accordance with, the provision of Bio Medical Waste Management Rules, 2016, as amended and in compliance with the provisions of CPCB guidelines.

| | | | |
|---|---|---|--|
| 1 | Authorized Person of HCE (Name and Designation) | : | Dr. Prakash Dattatray Gurav Dean |
| 2 | Bombay Nursing Home Act Registration Details BNH Registration Number BNH Issue Date Total Number of beds BNH Validity (Form 'c') | : | - Not obtained Not Available 390 Not Available |
| 3 | Common Treatment Facility Reistration Details Date of Registration No. of Beds Registered Registration Validity | : | - 01-11-2024 390 31-03-2025 |
| 4 | Renewal of CTF Membership (if Applicable) Renewal Date No. of Beds Registered | : | - 31-03-2025 390 |
| 5 | MPCB Consent (Establish/ 1st Operate/Renewal) Details Concent / CCA Number Issue Date Validity Upto | : | - MPCB/PAMS/BMW/KP-9807-12/KP-22/2012 22-01-2013 28-02-2013 |

Remarks: CCA NOT OBTAINED APPLICATION NOT SUBMITTED.



Teghava Rajeev
Kore

Authorized Signature
Name: Meghna Kore
Designation: Director



जा.क्र.पवपाशासुसां/बांधकाम/ नवीन ड्रेनेज लाईन/ ३८९ /२०२४

दिनांक ३०/११/२०२४

प्रति,
मा. आयुक्त,
वैद्यकीय शिक्षण, संशोधन व आयुष,
मुंबई. ४०० ००९



विषय — पद्मभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली येथील परिसरात भुयारी गटार व एसटीपी व ईटीपी योजने करिता प्रशासकीय मान्यता मिळण्याबाबत.

संदर्भ - १) महाराष्ट्र प्रदूषण नियंत्रण मंडळ, सांगली यांचे Notice no. MPCB/RO/
/KOP/PD/२३०९०७०००२ dated ०७.०९.२०२३

२) मा.हरीत लवाद न्यायालय, पुणे यांचेकडील याचिका क्र.९०/२०२३

दिनांक ०७/११/२०२४ रोजी ची सुनावणी आदेश

३) महाराष्ट्र जीवन प्राधिकरण, सांगली यांचे प्रस्ताव दिनांक ३०/११/२०२४

मा. महोदय,

पद्मभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली येथील परिसरात भुयारी गटार तसेच E.T.P यंत्रणा बसविण्याबाबत संदर्भ क्र.३ अन्वये महाराष्ट्र प्रदूषण महामंडळाच्या निकषानुसार या रुग्णालयातील सांडपाणी याचे विल्हेवाट करण्यासाठी सर्व आवारातील इमारतीमधील ड्रेनेज व्यवस्था नव्याने करणे, सांडपाणी विशिष्ट यंत्रणेद्वारे ट्रिटमेंट करून सांडपाणी महानगरपालीकेच्या गटारीमध्ये सोडणे इत्यादी बाबी करिता रुपये ९,३६,१२,८४०/- (रुपये नऊ कोटी छत्तीस लाख बारा हजार आठशे चाळीस मात्र) इतक्या रक्कमेचे खर्चाचे अंदाजपत्रक या कार्यालयाकडे शासनाच्या प्रशासकीय मान्यतेसाठी सादर केले आहे.

विषयार्कित योजना राबविण्यासाठी खालील प्रमाणे प्रस्तावना करण्यात येत आहे.

- १) पद्मभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली हे रुग्णालय आरोग्य सेवे कडून सन १९७१ रोजी वैद्यकीय शिक्षण अंतर्गत शासकीय वैद्यकीय महाविद्यालय, मिरज चे शैक्षणिक रुग्णालय म्हणून घोषित करण्यात आले. सध्या ३९० खाटा कार्यान्वीत आहेत.
- २) मुददा क्रमांक १ मध्ये नमूद केल्यानुसार बांधकामे झालेल्या इमारतीमधील ड्रेनेज लाईन च्या क्षमतेमध्ये वाढ करण्यात आली नाही. त्यानंतर वेळोवेळी नवीन बांधकामे झालेल्या इमारतीमधील ड्रेनेज लाईनची जोडणी फक्त करण्यात आली. त्यामध्ये सांडपाणी वाहून नेणाऱ्या पाईपलाईनच्या क्षमतेमध्ये वाढ झालेली दिसून येत नाही.
- ३) या रुग्णालयीन सांडपाणी वाहून नेणाऱ्या पाईपलाईन अंदाजे जवळजवळ ५४ वर्षापूर्वीच्या आहेत. त्यामुळे वारंवार पाईप लाईन खराब होण, फुटणे, सांडपाणी वाहून वाहणे इत्यादी बाबी वारंवार घडत आहेत.

(कृ.मा.प)

- ४) उक्त कारणास्तव या कार्यालयाचे या कार्यालयाचे पत्र क्रमांक ५३८-४६ दिनांक १९/०१/२०२३, पत्र क्र.८०३६-४४ दिनांक ०८/०६/२०२३, पत्र क्र. ८५५५-६४ दिनांक २०/०६/२०२३, पत्र क्र. ८७४२ दिनांक २६/०६/२०२३, पत्र क्र.१७५५-६१ दिनांक १५/०२/२०२४ इत्यादी कार्यालयीन पत्रे दिल्यानंतर अन्वये कार्यकारी अभियंता, महाराष्ट्र जीवन प्राधिकरण, सांगली यांना या रुग्णालयीन व वसतिगृह निवासस्थान इमारती व सांडपाण्याच्या पाईपलाईनची पाहणी करून खर्चाचे अंदाजपत्रक देण्याबाबत कळविले होते.
- ५) या रुग्णालयात एस.टी.पी. व ई.टी.पी. सुविधा नसल्याने रुग्णालयीन सांडपाणी महानगरपालिकेच्या गटारीमध्ये जात असल्याने मा.हरित लवाद न्यायालय, पुणे येथे याचिका क्रमांक ९०/२०२३ नुसार सुनावणी सुरु आहे. दिनांक ०७/११/२०२३ झालेल्या सुनावणी दरम्यान रुग्णालयावर कारवाई का करण्यात येऊ नये असे आदेशित झाल्याने याबाबत महाराष्ट्र जीवन प्राधिकरण, सांगली यांच्या कार्यालयाकडे दूरध्वनीवरून संपर्क साधून संदर्भ क्रमांक ३ अन्वये महाराष्ट्र प्रदुषण महामंडळाच्या निकषानुसार या रुग्णालयातील सांडपाणी याचे विल्हेवाट करण्यासाठी सर्व आवारातील इमारतीमधील ड्रेनेज व्यवस्था नव्याने करणे, सांडपाणी विशिष्ट यंत्रणेद्वारे ट्रिटमेंट करून सांडपाणी महानगरपालिकेच्या गटारीमध्ये सोडणे इत्यादी बाबी करीता रुपये ९,३६,१२,८४०/- (रुपये नऊ कोटी छत्तीस लाख बारा हजार आठशे चाळीस मात्र) इतक्या रक्कमेचे खर्चाचे अंदाजपत्रक प्राप्त झाले आहे.
- ६) या योजनेतर्गत महाविद्यालयीन व रुग्णालयीन तसेच निवासस्थान परिसरातील सर्व इमारतीचे ड्रेनेज पाईप लाईन नव्याने बसविणे, महाराष्ट्र प्रदुषण महामंडळाच्या मानकानुसार सांडपाणीचे विल्हेवाट करण्यासाठी एसटीपी व ईटीपी यंत्रणा बसविण्याचे प्रस्तावीत केले आहे.

तरी विषयाकित्त योजना प्रभावीपणे कायमस्वरूपी सुरु करण्यासाठी तसेच महाराष्ट्र प्रदुषण महामंडळाच्या निकषानुसार नवीन ड्रेनेज लाईन, STP व ETP प्लॅट बसविण्यासाठी येणारा खर्च रुपये ९,३६,१२,८४०/- (रुपये नऊ कोटी छत्तीस लाख बारा हजार आठशे चाळीस मात्र) इतक्या रक्कमेचे खर्चाचे अंदाजपत्रक प्रस्तावास ४२१०००४१ (५३) मोठी बांधकामे अंतर्गत प्रशासकीय मान्यता देण्यात यावी, ही विनंती. या प्रस्तावासोबत संदर्भ क्रमांक ३ अन्वये प्राप्त झालेल्या अंदाजपत्रकीय प्रस्ताव २ प्रतीत सादर करीत आहे.

आपला विश्वासू,


(डॉ. प्रकाश गुरु)

अधिष्ठाता,

पद्मभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली

प्रत माहितीसाठी.

- १) कार्यकारी अभियंता, महाराष्ट्र जीवन प्राधिकरण विभाग, सांगली.
- २) उपविभागीय अधिकारी, मजीप्रा उपविभाग, सांगली.



Sr.No.PVPGHS/MPCB/ ३८८/२०२४

DATE ३०/११/२०२४

To,
The Regional Officer,
Maharashtra Pollution Control Board,
Kolhapur.

Subject: regarding replay to your notice.

Reference: Notice no. MPCB/RO/KOP/PD/२३०९०७०००२ dated ०७.०९.२०२३

Sit,

With reference to above mentioned subject and cited reference, please find the para- wise replay to your observations:

A. Hospital is being discharging untreated effluent into municipal sewer and not obtained valid combined consent authorization from the board:

1. The present Padmabhushan Vasantada Patil Govt. Hospital, Sangli is attached with Govt. Medical College Miraj. The work of underground drainage and setting up STP plant is to be done by the Maharashtra Jeeven Pradhikaran Sangli. Detailed project report will be given by the Maharashtra Jeeven Pradhikaran Sangli to the Dean PVPGH, SANGLI. At present site selection for the plant has been done and Maharashtra Jeeven Pradhikaran Sangli has agreed to submit the proposal in ३ to ४ days.
२. The process of obtaining permission from MPCB is in process. The PVPGHS will take due care in this regard and the rules laid down by MPCB will be meticulously followed.

B. Bio-Medical waste management

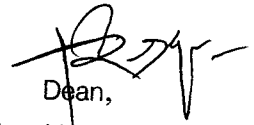
१. For cleanliness and disposal of bio-medical waste outsourcing, an agreement has made between the Dean PVPGH, SANGLI and Ms. Surya Central Treatment Facility Ltd., Sangli. The work order and agreement are collectively annexed herewith and marked as Annexure-१.
२. Now adequate numbers of colour coded bags are made available. Separate storage room is made available with bio-medical waste symbol.
३. Every department is instructed to segregate the bio-medical waste at the source.
४. Regular training to all employees has been given by Department of Microbiology on periodic time.
५. Furthermore, a) Dry and wet waste is collected, segregated at source and transported by the outsourcing agency on regular basis, b) The bio-medical like including dressings, IV sets, gloves, syringes, blood bags, protective gowns, operated parts, infected material etc. are separately collected, transported and incinerated by the outsourcing agency, c) The linen like clothing, bed sheets, surgical gowns are treated with disinfectant and then washed in the laundry; and d) the washrooms in wards, ICU and casualty and corridors and postmortem room are dry and wet cleaned with disinfectant solution on routine basis. From the above facts, it is clear that the above dangerous infected waste (particularly mentioned at b and c) is not at all drained in the municipal corporation drainage line.

..२..

६. The PVPGH SANGLI will take due care in this regard and the rules laid down by MPCB and Bio-Medical Waste Management, Rules २०१६, will be meticulously followed.

Considering the submissions mentioned in para A (१ to २) and para B (१ to ६), the administration of Padmbhushas Vasantdada Patil Govt. Hospital, Sangli is complying the different deficiencies brought to the notice and hence this replay.

Yours faithfully,



Dean,

Padmabhushan Vasantada Patil Govt.
Hospital, Sangli

पद्मभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली

Padmabhushan Vasantdada Patil Government Hospital, Sangli

शासकीय वैद्यकीय महाविद्यालय, मिरज या संस्थेशी संलग्न शैक्षणिक रुग्णालय

2374651 to 2374654(PBX) Fax No. 0233-2374585

Email: pvpghsangli@maharashtra.gov.in

जा.क्र.पवपाशासूसां/जैव वैद्यकीयकचरा/आदेश/
प्रति. 221-5E /28.

दिनांक 20/10/2024

श्रीमती मेघना कोरे,

मे सुर्या सेटर ट्रिटमेंट फॅसिलिटी लिमिटेड, सांगली.

- विषय - - जैव वैद्यकीय कचरा विल्हेवाट करण्यासाठी शासन मान्यता प्राप्त पुरवठादाराकडून सेवा घेण्याबाबत
- संदर्भ - १) मा. आयुक्त, वैद्यकीय शिक्षण व संशोधन, मुंबई यांचे कार्यारंभ आदेश क्रमांक DMER-2024-0/0-Commissioner/98632/2024, दिनांक 19/10/2024
- 2) मे सुर्या सेटर ट्रिटमेंट फॅसिलिटी लिमिटेड, सांगली यांनी दिनांक 28/10/2024 रोजी दिलेले पत्र
- 3) दिनांक 28/10/2024 रोजीच्या बैठकीचे इतिवृत्तांत.

मा. महोदया,

वरील संदर्भ क्रमांक १ च्या आदेशानुसार पद्मभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली या रुग्णालयातील दैनंदिन साफसफाई करण्यासाठी या संस्थेतील बांधीव क्षेत्रफळाकरीता रुपये १२९/- प्रति चौरस मिटर दरमहा याप्रमाणे व खुल्या क्षेत्रफळाकरीता रुपये १२/- प्रति चौरस मिटर प्रतिमाह या प्रमाणे Mechanized Cleaning Services चे दर निश्चित करण्यात येवून M/s BVG India Ltd. Midas Tower, 8th floor, Rajiv Gandhi Infotech Park, Phase-I, Hinjewadi, Pune, Maharashtra 411 057 यांना दिले आहेत.

संदर्भ क्रमांक २ अन्वये CPCB व MPCB च्या मानकानुसार विल्हेवाट करण्यासाठी संदर्भ क्रमांक ३ अन्वये शासकीय वैद्यकीय महाविद्यालय, मिरज व शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, मिरज आणि पद्मभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली या तिन्ही संस्थेतील दैनंदिन जैव वैद्यकीय कचरा विल्हेवाट येणारा खर्चाबाबत दर निश्चित करण्यासाठी दिनांक 28/10/2024 रोजी सायंकाळी ४.०० वाजता बैठक आयोजित करण्यात आली होती.

सदर बैठकीत आपणास समवेत केलेल्या चर्चेनुसार व घेतलेल्या निर्णयानुसार खालील प्रमाणे दर निश्चित करण्यात आले आहे.

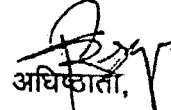
| तपशिल | प्रतिदिन प्रति वेड दर | तपशिलानुसार मान्य वजन |
|--|-----------------------|--|
| जैव वैद्यकीय कचरा | रुपये ९.०० अधिक GST | ०.२५० KG प्रतिदिन प्रतिवेड |
| ०.२५० KG प्रतिदिन प्रति वेड पेक्षा | जादा वजनाचा दर | प्रति किलो अधिक रुपये ५५.०० अधिक GST |
| चारकोड | रु.३ अधिक | पिवळा, लाल, निळा व पांढरा |
| सॉफ्टवेअर (वार्षिक दर) MPCB च्या मानकानुसार | रु. २५०००/- | १ वजन काटा-रुपये २०,०००/- (WIFI attach) |
| कालवाहय औषधे मानकानुसार नष्ट करण्यासाठी प्रतिकिलो रु. | ७५.००/- | |

(क.मा.५)

महाराष्ट्र राज्य प्रदुषण महागंडळाच्या मानकानुसार पटमभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली या रुग्णालयातील दैनंदिन जगा होणारा जैव वैद्यकीय कचरा विल्हेवाट करण्यासाठी दिनांक ०१/११/२०२४ पासून कार्यारंभ आदेश देण्यात येत आहे. तरी या रुग्णालयात निर्माण होणारा जैव वैद्यकीय कचरऱ्याचे CPCB व MPCB च्या वेळोवेळी नियमावली नुसार संकलन करणे, वाहतुक करणे व त्याचे शास्त्रोक्त पध्दतीने विल्हेवाट लावण्याची जबाबदारी ही आपल्या संस्थेची राहिल.

तसेच दरमहा बाहययंत्रणेकडून केलेल्या कामाचे देयक हे अधिष्ठाता, पटमभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली यांचे नावे स्वतंत्ररित्या प्रत्येक महिन्याच्या ५ तारखेपर्यंत संघर्षात अधिकाऱ्यांच्या स्वाक्षरीने अधिष्ठातांचे प्रशासकीय कार्यालयास सादर करावे.

सादरचे आदेश हे वित्त विभाग, शासन निर्णय क्रमांक विअप्र-२०१३/प्र.क्र.३०/२०१३/विनियम, भाग-२, दिनांक १७/०४/२०१५ मधील वित्तीय अधिकार नियम पुस्तिका, १९७८, भाग-पहिला, उपविभाग-चार मधील अनुक्रमांक ११ नुसार बाहय यंत्रणेकडून करून घेण्यात येणाऱ्या कामासाठी येणाऱ्या खर्चास मान्यता देण्यासाठी सादर केलेल्या प्रस्तावाच्या अधिन राहून निर्गमित करण्यात येत आहे.


अधिष्ठाता,

पटमभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली.

प्रत कार्यवाहीस्तव-

- १) सर्व विभाग प्रमुख, पटमभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली.
- २) वैद्यकीय अधिक्षक, पटमभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली.
- ३) किरकोळ वस्तु पुरवठा लिपीक, पटमभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली
- ४) रोखापाल, शासकीय पटमभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली.
- ५) आकस्मिक खर्च देयक लिपीक, पटमभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली.

प्रत माहिती व कार्यवाहीस्तव-

- १) मा.जिल्हा कोषागार अधिकारी, कोषागार कार्यालय, राजवाडा, सांगली.

प्रत माहितीसाठी सविनय सादर.

- १) मा.प्रधान सचिव, वैद्यकीय शिक्षण व औषधी द्रव्ये विभाग, गो.ते.रुग्णालय संकुल, ९ वा मजला, मुंबई.
- २) मा. आयुक्त, (वैद्यकीय शिक्षण) संचालनालय, मुंबई.
- ३) मा. संचालक, वैद्यकीय शिक्षण व संशोधन, मुंबई.



202



महाराष्ट्र शासन



पद्मभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली
Padmabhushan Vasantdada Patil Government Hospital, Sangli
शासकीय वैद्यकीय महाविद्यालय, मिरज या संस्थेशी संलग्न शैक्षणिक रुग्णालय

2374651 to 2374654(PBX) Fax No.: 0233/2374585

Email: pvpghsangli@yahoo.co.in

जा.क्र.पवपाशारुसांगली/नियोजन/ हरीत लवाद/सुनावणी/दंड/ /२०२४ दिनांक - ०७/०३/२०२४
प्रति,

मा. आयुक्त,
वैद्यकीय शिक्षण व संशोधन,
मुंबई ४०० ००९

2966-13

विषय - BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

Ravindra Kuber Walawade-- Applicant (O.A.90/2023)

V/S,

Padmbhushan Vasantdada patil Govt. Hospital, Sangli & Ors --- Respondents.

संदर्भ - श्री. नवनाथ औताडे, सब रजिस्टार, महाराष्ट्र प्रदुर्षण महामंडळ, सांगली यांनी दिनांक २३/०२/२०२४ रोजी मा. हरीत लवाद न्यायालयात सादर केलेले शपथपत्र.

मा. महोदय,

उपरोक्त विषयास अनुसरून महाराष्ट्र प्रदुर्षण महामंडळाच्या निकषानुसार रुग्णालयीन सांडपाण्यावर रसायनिक प्रक्रिया न करता महानगरपालीकेच्या सांडपाण्यामध्ये सोडण्यात येत असल्याने, तसेच या रुग्णालयात STP व ETP नसल्याने श्री. रविंद्र कुबेर वळीवडे, सांगली यांनी मा. हरीत लवाद न्यायालय, पुणे येथे अर्ज सादर केला आहे.

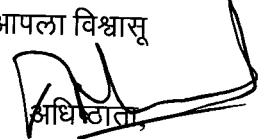
सादर अर्जामध्ये महाराष्ट्र प्रदुर्षण महामंडळ, सांगली यांनाही जाबदार म्हणून समावेश केलेला असल्याने संदर्भाकित श्री. नवनाथ औताडे, सब रजिस्टार, महाराष्ट्र प्रदुर्षण महामंडळ, सांगली यांनी दिनांक २३/०२/२०२४ रोजी मा. हरीत लवाद न्यायालयात शपथ पत्र दाखल केले आहे.

उक्त महाराष्ट्र प्रदुर्षण महामंडळ, सांगली यांचे कार्यालयाकडून दाखल केलेल्या शपथ पत्राची छायांकित प्रत सोबत जोडली आहे. या शपथ पत्रामध्ये सांडपाण्यावर रसायनिक प्रक्रिया न करता महानगरपालीकेच्या सांडपाण्यामध्ये सोडण्यात येत असल्याने, तसेच या रुग्णालयात STP व ETP नसल्याने रुपये ४,३२,००,०००/- (रुपये चार कोटी बत्तीस लाख मात्र) इतकी रक्कम पर्यावरण प्रदुषित केल्यामुळे शास्ती म्हणून नमूद केले आहे. याबाबत या रुग्णालयीन प्रशासनाकडून महाराष्ट्र प्रदुर्षण महामंडळाच्या निकषानुसार रुग्णालयीन सांडपाण्यावर रसायनिक प्रक्रिया न करता महानगरपालीकेच्या सांडपाण्यामध्ये सोडण्यात येत असल्याने, तसेच या रुग्णालयात STP/ETP यंत्रणा बसविण्याबाबत महाराष्ट्र जिवन प्राधिकारण, सांगली या कार्यालयासोबत केलेल्या कार्यवाहीचा अहवाल खालील प्रमाणे सविनय सादर करण्यात येत आहे.

१. पद्मभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली या रुग्णाची स्थापना सन १९६२ रोजी झाली आहे. त्यावेळी या रुग्णालयाच्या परिसरात औषधवैद्यशास्त्र, शल्यचिकित्साशास्त्र, स्त्रीरोगचिकित्साशास्त्र, परिचर्या महाविद्यालय, प्रशासकीय कार्यालय, निवासी डॉक्टर्स होस्टेल, याच परिसरात ३८८ खाटांचे आंतररुग्ण विभाग, बाह्यरुग्ण विभागाचे दोन इमारती, शवविच्छेदन कक्ष, जिल्हा शल्यचिकित्सक यांचे कार्यालय, जिल्हा प्रशिक्षण केंद्राचे इमारत इत्यादी बांधकामे झालेले आहेत. सध्या ३८८ खाटा कार्यान्वीत आहेत.
२. मुददा क्रमांक १ मध्ये नमूद केल्यानुसार १९६२ साली बांधकामे झालेल्या इमारतीमधील ड्रेनेज लाईनच्या क्षमतेमध्ये वाढ करण्यात आली नाही. त्यानंतर वेळोवेळी नवीन बांधकामे झालेल्या इमारतीमधील ड्रेनेज लाईनची जोडणी फक्त करण्यात आली. त्यामध्ये सांडपाणी वाहून नेणाऱ्या पाईपलाईनच्या

३. रुग्णालयीन सांडपाणी वाहून नेणाऱ्या पाईपलाईन अंदाजे जवळजवळ ६० वर्षापूर्वीच्या आहेत. त्यामुळे वारंवार पाईप लाईन खराब होण, फुटणे, सांडपाणी वाहून वाहणे इत्यादी बाबी वारंवार घडत आहेत.
४. या रुग्णालयीन इमारतीमधील केमिकल युक्त सांडपाणी याचा निचरा शासनाच्या नियमाप्रमाणे होणे आवश्यक आहे. वेळोवेळी रुग्णसेवेच्या दर्जामध्ये वाढ झाल्याने रुग्णांची वाढती संख्या, अधिकारी व कर्मचारी यांची संख्या, विद्यार्थी संख्या (पदवी व पदव्युत्तर) इत्यादीच्या लोकसंख्येत झालेली वाढ, त्यामुळे संडास, बाथरूम व विविध प्रयोगशाळेमधून होणारा सांडपाणी निचरा योग्य रितीने होत नसल्याने अस्तीत्वातील ड्रेनेज लाईन व्यवस्थेवर अतिरिक्त ताण पडत आहे तसेच सदरचे पाईप लाईन ही पुर्णपणे काळ्या मातीतून जात असल्याने बऱ्याच ठिकाणी पाईपलाईन खालीवर झाल्या आहेत. बरेचशे चेबर खराब झाले असून विट बांधकामे निर्जीव झाले आहेत त्यामुळे सदर चेबर वारंवार चोकअप होतात व सांडपाणी रुग्णालयीन परिसरात पसरते.
५. उक्त कारणास्तव या कार्यालयाचे पत्र क्रमांक १) ४८१/२३, दिनांक ३०-११-२०२३, २) ११८६७-७७/२३, दिनांक.०६-१२-२०२३, ३) ८३६-४१/२४, दिनांक ३०-०१-२०२४ अन्वये कार्यकारी अभियंता, महाराष्ट्र जीवन प्राधिकरण, सांगली यांना या इमारती व सांडपाण्याच्या पाईपलाईनची पाहणी करून खर्चाचे अंदाजपत्रक देण्याबाबत कळविले होते. त्यानंतर वेळोवेळी पत्रव्यवहार करून, दूरध्वनीवरून संपर्क साधून तसेच महाराष्ट्र प्रदुषण महामंडळाच्या निकषानुसार या रुग्णालयातील सांडपाणी याचे विल्हेवाट करण्यासाठी सर्व आवारातील इमारतीमधील ड्रेनेज व्यवस्था नव्याने करणे, सांडपाणी विशिष्ट यंत्रणेद्वारे ट्रिटमेंट करून सांडपाणी महानगरपालीकेच्या गटारीमध्ये सोडणे इत्यादी बाबी करीता परिसरातील सर्व इमारतींचे सर्व्हेक्षण करणेसाठी रुपये ३ लाख इतकी रक्कम दिनांक २५-०८-२०२३ अन्वये महाराष्ट्र जीवन प्राधिकरण, सांगली या कार्यालयास वर्ग करणेत आले.
६. या रुग्णालयातील सर्व इमारतींचे व परिसराची पाहणी करणेबाबत वारंवार संबंधीत कार्यालयास समक्ष भेटून व लेखी पत्राद्वारे कळविणेत आलेले असून, याबाबत त्यांचेकडून असे सांगण्यात आलेले आहे की, या रुग्णालयाच्या परिसराची पाहणी करणेकरीता परवानगी मिळणेबाबत त्यांच्या वरिष्ठ कार्यालयास पत्राने कळविणेत आलेले आहे. अदयाप वरिष्ठ कार्यालयाने परवानगी दिलेली नाही. त्याप्रमाणे सर्व्हेक्षण करून या कामकाजासाठी येणाऱ्या खर्चाचे अंदाजपत्रक या कार्यालयास सादर करणेबाबत कळविणेत आलेले होते. परंतु संबंधीत विभागाने अदयाप खर्चाचे अंदाजपत्रक व DPR ची प्रत प्राप्त झाली नाही.
७. उक्त प्रकरणाबाबत महाराष्ट्र जीवन प्राधिकरणाकडे पाठपुरावा सुरु आहे. तरी महाराष्ट्र प्रदुषण महामंडळ, सांगली यांचे कडून मा. हरीत लवाद न्यायालय, पुणे येथे सादर केलेल्या शपथपत्रामध्ये नमूद केलेली दंडाची रक्कम रुपये ४,३२,००,०००/- (रुपये चार कोटी बत्तीस लाख मात्र) इतकी रक्कमेची शास्ती लावण्यात येवू नये याबाबत आवश्यक ती कार्यवाही व मार्गदर्शन पर सविनय सादर.

आपला विश्वासू



पटमभूषण वसंतदादा पाटील शासकीय रुग्णालय, सांगली.

प्रत माहिती व कार्यवाहीस्तव सविनय सादर

- १) मा. प्रधान सचिव, वैद्यकीय शिक्षण व औषधी द्रव्ये विभाग, गो.ते.रुग्णालय संकुल, ९ वा मजला, मुंबई.
- २) मा. जिल्हाधिकारी तथा जिल्हादंडाधिकारी, सांगली.
- ३) मुख्य अभियंता, महाराष्ट्र जीवन प्राधिकरण, नवीन प्रशासकीय इमारत, पुणे लष्कर पा.पु.केद्र आवार, पुणे.
- ४) कार्यकारी अभियंता, महाराष्ट्र जीवन प्राधिकरण विभाग, गेस्ट हाऊस समोर, सांगली.
- ५) श्री. नवनाथ औताडे, सब रजिस्ट्रार, महाराष्ट्र प्रदुषण महामंडळ, सांगली.
- ६) उपविभागीय अधिकारी, महाराष्ट्र जीवन प्राधिकरण, सांगली.

(पान क्र.२/२)

Environmental Compensation Report

204
Annexure C

Report on **Additional Environmental Compensation** to be levied on M/s. Padmbhushan Vasantdada Patil Government Hospital & Ors., Sangli, Tal. Miraj, Dist. Sangli in the Compliance with the Order passed by Hon'ble National Green Tribunal (WZ) dated 08.11.2024 in O.A. No. 90 of 2023 filed by Mr Ravindra Kuber Walawade (Applicant).

[1] Background:-

In the matter of Original Application No. 90/ 2023 (WZ), Mr Ravindra Kuber Walawade (Applicant) V/s M/s. Padmbhushan Vasantdada Patil Government Hospital & Ors filed before Hon'ble National Green Tribunal (NGT). The Hon'ble NGT (WZ) directed vide Order dated 08.11.2024 in the aforesaid matter that Maharashtra Pollution Control Board (MPCB) will assess/calculate Environmental Compensation on the basis of the principle / formula in accordance with the guidelines framed by the Central Pollution Control Board in terms of the principle laid down in the case of Paryavaran Suraksha Samiti and Ors Vs. Union of India and Ors. (Original Application Nos. 593 / 2017). The Respondent No. 1 i.e. M/s. Padmbhushan Vasantdada Patil Government Hospital & Ors Sangli, Tal. Miraj, Dist. Sangli does not obtain CCA even till the date of calculation of environmental compensation also neither provided the Effluent / Sewage Treatment Plant.

This report is about calculation of additional Environmental Compensation applicable for the said Hospital in compliance of the aforesaid order issued by Hon'ble NGT-WZ.

[2] Environmental Compensation:-

Environmental Compensation is calculated based on the CPCB guidelines for imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities (As per Hon'ble National Green Tribunal's Order dated 12.03.2019 in the matter of O. A. 710 of 2017.

As per the Order issued by Hon'ble National Green Tribunal (NGT-WZ) "*MPCB is directed to assess the amount of EDC for additional period with respect to not setting up STP as well as not obtaining CC&A, in terms of the principle laid down in the case of Paryavaran Suraksha Samiti and Ors. Vs. Union of India and Ors. (Original Application Nos. 593/2017) by filling an affidavit and a copy of the same shall also be served upon the respondent No. 1 and other parties within a week and one week thereafter*"

Note:-

As per the Circular issued by Maharashtra Pollution Control Board dated 04/02/2022 vide No. 220204FTS0045 it's mentioned that:- "*Bedded HCF's (51 and above beds) failing to obtain CCA (Consent to Establish, Operate / Renewal) shall be levied penal fees w.e.f. April, 2012. HCF's less than 51 Beds shall be levied penal fees for not obtaining CCA (Consent to Establish, Operate / Renewal) w.e.f. December, 2021*".

:2:

Earlier this office has issued warning Notice, Show Cause Notice and recently Proposed Direction was issued on 07.09.2023. The non-compliances are mentioned in the earlier Notice issued i.e. -

- [1] Failed to obtain Combined Consent to Operate the Bio medical waste authorization.
[2] Not provided treatment for the waste water generated from hospital, pathology laboratory activity.

As per the guidelines following cases will be considered for taking cognizance of non-compliance and fit for levying Environmental Compensation:

Environmental Compensation for HCFs is calculated as –

$$\text{HCFs} = \text{HR} \times \text{T} \times \text{S} \times \text{R} \times \text{N}$$

Where; HR - Health Risk factor

T- Type of Healthcare Facility S -

Size of Health Care Facility

R - Environmental Compensation factor N -

Number of days of Violation

HR

Health Risk (HR) is a number from 0 to 100 and increasing HR value denotes the increasing degree of health risk due to improper handling of BMW in healthcare facility:-

| Health Risk Score (HR) | No arrangement for disposal of BMW with CBWTF (1) | Not Applied for Authorization (2) | Improper Segregation of BMW (3) | No Pre-treatment (4) | On-site storage not provided or not adequate (5) | No ETP Despite requirement (6) | Score for each of Other Violations of BMW Rules, 2016 (7) |
|------------------------|---|-----------------------------------|---------------------------------|----------------------|--|--------------------------------|---|
| Health Risk Score (HR) | 30 | <u>10</u> | 20 | 10 | 10 | <u>15</u> | 5 (X3) |

Note: Score of 5 to be added for each of other violations at column (7), with sum of HR limited to 100. - HR is sum of (1) + (2) + (3) + (4) + (5) + (6) + (7) [restricted to 100]

:3:

T: is a factor for type of healthcare facility, as given below:

| Type of Healthcare Facility | T Factor |
|---|----------|
| Bedded Hospitals | 1.0 |
| Bedded Ayush Hospitals | 0.5 |
| Non-bedded (veterinary hospital, pathological laboratory, blood bank) | 1.0 |
| Non-bedded (clinic, dispensary, and clinical establishment) | 0.5 |
| Animal Test Houses | 1.0 |

S: is a factor for size of Healthcare Facility (HCFs) based on number of beds of the Healthcare Facility, as given below:

| Size of Healthcare Facility (HCFs) | S Factor |
|--|----------|
| Non-bedded (clinic, dispensary, and clinical establishment) | 0.15 |
| Non-bedded (veterinary institution, pathological laboratory, blood bank) | 0.2 |
| 1 to 10 bedded HCFs | 0.20 |
| 10 to 50 bedded HCFs | 0.30 |
| 50 to 100 bedded HCFs | 0.50 |
| 100 to 500 bedded HCFs | 1.00 |
| 500 and more bedded HCFs | 1.50 |
| Animal Test House | 1.00 |

N: is number of days for which violation took place is the period between the day of violation observed/due date of implementation as per BMW Rules, 2016/due date of compliance of directions and the day of compliance verified by CPCB/SPCB/PCC.

R: is a factor in Rupees, taken as 250

Further, in any case minimum Environmental Compensation in respect to Healthcare Facility shall not be less than Rs.1200/- per day.

:4:

Therefore considering the above non compliances the additional Environmental Compensation is -

$$\text{HCFs} = \text{HR} \times \text{T} \times \text{S} \times \text{R} \times \text{N}$$

Where; HR – Health Risk factor.

T - Type of Healthcare Facility.

S – Size of Health Care Facility.

R – Environmental Compensation factor.

N– Number of days of Violation.

i.e.

$$\text{HR Score} = 10 + 15 + 15_{(5 \times 3)} = 40$$

$$\text{T} = 1.0$$

$$\text{S} = 1.0$$

$$\text{N} = 306 \text{ days (from 29.01.2024 to 29.11.2024)}$$

$$\text{R} = 250$$

$$\text{Therefore, HCFs} = \text{HR} \times \text{T} \times \text{S} \times \text{R} \times \text{N}$$

$$\underline{\text{HCF's} = 40 \times 1.0 \times 1.0 \times 306 \text{ (days)} \times 250 =}$$

$$= \text{Rs. } 30,60,000/-$$

- [1] Therefore the additional Environmental Compensation applicable to the Hospital is **Rs. 30,60,000/-**
(Rs. Thirty Lakhs Sixty Thousand only).

- [2] The Total Environmental Compensation applicable on the HCFs is

$$\text{Rs. } 4,32,00,000/- + \text{Rs. } 30,60,000/- = 4,62,00,000/- \text{ (Rs. Four Crore Sixty-two Lakhs only.)}$$

(J. S. Hajare)
Regional Officer, Kolhapur.

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952,
 2660448
 Fax No. (0231) 2652952
 E-mail:
 rokolhapur@mpcb.gov.in



Udyog Bhavan,
 Near Collector Office,
 Kolhapur - 416 003.
 Website: <http://mpcb.mah.nic.in>

"Your Service is Our Duty"

No. MPCB/RO/KOP/SCN/241202-FTS-0108

Date: 02/12/2024

To,
 M/s. Padmabhushan Vasantdada Patil Govt. Hospital.
 A/P:- Sangli, Tal. Miraj,
 Dist. Sangli-416416.

Sub: Show Cause Notice under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

- Ref: 1. Complaint received from Shri.Ravindra Kuber Walawade, Sangli
 2. Notification issued by the MOEF, GOI, New Delhi No.SO-630(E) dtd.29/07/1988
 3. Directive of the Hon'ble High Court.
 4. Visit of Board officials on 12 /10/2022.
 5. Warning Notice issued by SRO Sangli on 14/10/2022.
 6. Show Cause Notice issued by this office on 21/10/2022.
 7. Proposed Directions issued by this office on 07/09/2023.
 8. Reply submitted by you on 30/11/2024.
 9. Hon'ble NGT (WZ)mPune order dtd. 08/11/2024.

WHEREAS, you are operating your HCE in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

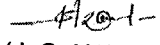
AND WHEREAS, you have not provided ETP/STP for treatment of domestic effluent & trade effluent generated from your HCE. Your hospital is discharging untreated effluent into municipal sewer & also till date not obtained valid Combine Consent & Authorization (CCA) from the MPC Board. You are operating your HCE without valid CCA.

AND WHEREAS, you have submitted reply to Proposed Direction which is not satisfactory as you have not yet complied with the proposed Directions issued by this office. & also the legal matter vide OA No. 90/2023 filed by Ravindra Kuber Walavade pending before Hon'ble NGT, Court.

AND WHEREAS, after examining the report of your case, I am satisfied that you are not serious about compliance of Bio Medical Waste (M & H) Rule knowingly and will full operating your HCE without causing adverse effect on the human health and surrounding environment.

NOW THEREFORE, you are now directed to Show Cause as to why further action under the provisions of Water (Prevention & Control Pollution) Act, 1974, Air (Prevention & Control Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2016 as amended and Bio Medical Waste (M & H) Rules 2016 under Environmental (Protection) Act 1986 shall not be initiated.

You are directed to file your reply to these notice if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate final directions as may be deemed fit in your case, which may please be noted.


(J. S. Hajare)
Regional Officer, Kolhapur

Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (APC), M. P. C. B. Mumbai.
- 3) The Principal Scientific Officer, M.P.C. Board, Mumbai.

Copy to:

Sub-Regional Officer, M. P. C. Board, Sangli

- He is directed to serve the notice to the above HCE and submit the compliance Report along with clear cut remarks accordingly.